GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 2523

TO BE ANSWERED ON THE 06TH AUGUST, 2024/ SHRAVAN 15, 1946 (SAKA)

CYBER FRAUDS

†2523 SMT. GENIBEN NAGAJI THAKOR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the measures being taken by the Government to prevent/check cyber frauds;

(b) whether the SIM cards being used to commit cyber fraud are unidentifiable; and

(c) if so, the action being taken against the mobile network companies in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)

(a) to (c) : 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber fraud through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps for spreading awareness about cyber crimes, issuance of alerts/ advisories, capacity building/training of law enforcement personnel/ prosecutors/judicial officers, improving cyber forensic facilities, etc. The Government has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crime in the country, in a coordinated and comprehensive manner.

The 'National Cyber Crime Reporting Portal' (https://cybercrime.gov.in) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.

The 'Citizen Financial Cyber Fraud Reporting and Management System', under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. So far, financial amount of more than Rs. 2400 Crore has been saved in more than 7.6 lakh complaints. A toll-free Helpline number '1930' has been operationalized to provide assistance in lodging online cyber complaints.

The Central Government has launched Sanchar Saathi portal (www.sancharsaathi.gov.in) to empower mobile subscribers, strengthen their security and increase awareness about citizen centric initiatives of the Government. The portal inter-alia, provides, facilities to citizens to report suspected fraud communications, know the mobile connections issued in their name and report the mobile connections for disconnection which are either not required or not taken by them, report the stolen / lost mobile handset for blocking and tracing, report the incoming international calls received with Indian telephone number as calling line identification.

The Central Government has launched an online Digital Intelligence Platform (DIP) for sharing of telecom misuse related information and list of disconnected numbers with reasons with the concerned stakeholders for prevention of cyber-crime and financial frauds. The Central Government has developed a system to detect fraudulent mobile connections obtained on fake/ forged documents and direct Telecom Service Providers (TSPs) for reverification. The outcome of the initiatives taken by the Central Government are as under:

1.	Number of mobile connections disconnected taken on fake/forged documents	73 lakh
2.	Point of Sales (PoSs) blacklisted	70,895
3.	FIRs registered against PoSs blacklisted	365
4.	Mobile handsets blocked pan India	2.26 lakh
5.	WhatsApp accounts disengaged which were linked with mobile connection taken on fake / forge documents or involved in cyber-crime	7 lakh
6.	Lost / stolen mobile handsets traced through Sanchar Saathi portal	11 lakh
7.	Mobile connections disconnected as reported by citizens not taken by them	39.61 lakh
8.	Mobile connections disconnected exceeding the prescribed limit	65.77 lakh
9.	No. of principle entities (PE) sending SMS, headers and content templates blocked	20,096 PEs 31,615 headers 2 lakh templates
10.	Disconnected mobile connections shared on DIP	5.03 crore

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